

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Civil Contempt Petition No.200/00068/2017
(in OA 200/00057/2015)

Jabalpur, this Wednesday, the 20th day of June, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Kunwar Singh,
S/o Late Gulab Singh
Aged about 41 years,
Occupation-Agriculture
R/o Gardha,
Tahsil Bankedi,
District Hoshangabad (M.P.) 461001
Mob.No.7987336289

-Petitioner

(By Advocate –**Shri Vinod Kumar Nagit**)

V e r s u s

1. Shri R.K. Varma,
Secretary,
Ministry of Railway
Rafi Marg,
Rail Bhawan,
New Delhi 110001

2. Dr. Akhilesh Kumar Khatria
Divisional Railway Manager,
West Central Railway
Jabalpur Railway Division
Jabalpur (M.P.) 482001

- Respondents

(By Advocate –**Shri A.S. Raizada**)

ORDER (Oral)**By Ramesh Singh Thakur, JM:-**

This Contempt Petition has been filed by the petitioner against the respondents/contemnors for non-compliance of order dated 03.02.2015 passed by this Tribunal in O.A. No.200/00057/2015.

2. The replying respondents have submitted their reply wherein it has been submitted that the petitioner has given his representation (Annexure C-2 of the CCP) on 10.02.2015 and there was a time period of 60 days i.e. upto 15.04.2015 for Railway respondents to decide the representation of the applicant. In compliance of the order of this Tribunal Railway administration has decided the representation on 30.03.2015 i.e. within the time given by this Tribunal and in which it was specifically mentioned that he should submit the original succession certificate. The same was communicated to the petitioner vide letter dated 30/31.03.2015 (Annexure R-1). In turn till date petitioner has not submitted original succession certificate in the office of respondents.

3. It is clear from the reply of respondents and also from annexure C-3, that though in the said Annexure C-3 the petitioner/applicant has made averments that the succession certificate dated 28.03.2006 has been submitted in the office of the

respondents but the date of issuance of succession certificate is 20.02.2007. Apparently the averment made in Annexure C-3 is wrong. So, we believe that the contention made by the replying respondents that no proper succession certificate has been supplied to the replying respondents is correct. So there is slackness on the part of the petitioner/applicant. However, the replying respondents had decided the representation within time bound direction which was issued by this Tribunal.

4. Resultantly, this Contempt Petition is dismissed being devoid of any merit. Respondents are discharged from the notice of contempt.

(Ramesh Singh Thakur)
Judicial Member
kc

(Navin Tandon)
Administrative Member